

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

C/146/2006

(Arising out of Order-in-Original No.5372/2006 dated 21.4.2006
passed by the Commissioner of Customs (Export), Chennai)

M/s. ICICI Bank Ltd.

Appellant

Vs.

Commissioner of Customs, Chennai

Respondent

Appearance

Shir Firoz Bharucha, Advocate for the Appellant

Shri B. Balamurugan, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: **21.07.2017**

Final Order No. 41267/2017

Per Bench

The above case has come up for hearing as per the published list. On perusal of records, it is seen that the stay order passed by the Tribunal is stayed by Hon'ble High Court of Madras vide order dated 21.3.2007 in MP No. 1 of 2007 in WP No.1926 of 2007 until further orders. Both sides have not been able to submit when the matter is likely to be disposed by the Hon'ble High Court. The appeal is of the year 2006 and it has been pending before the Tribunal for more than a decade. Ahead of the transition of Indirect Tax to GST, this Tribunal has

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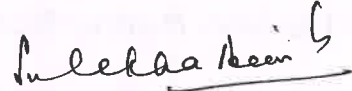
been given a mandate to dispose of all old cases at least prior to 2007. Viewed in this light, we are of the considered opinion that it would be appropriate and prudent to close the files for the purpose of statistics. We, however make it clear that the appeal along with stay order / interim orders, if any, will continue before the Tribunal and the matter is closed only for the purpose of statistics. Both sides are at liberty to file application before the Tribunal to reopen the matter as and when the case is disposed by the Hon'ble High Court or in case of any change of circumstance.

2. In the result, the appeal is disposed as file closed.

(Dictated and pronounced in open court)



(MADHU MOHAN DAMODHAR)
Member (Technical)



(SULEKHA BEEVI C.S.)
Member (Judicial)

Rex



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अपील अधिकरण / (CESTAT)
चेन्नई / Chennai